



**LEGISLATIVE ASSEMBLY  
NATIONAL CAPITAL TERRITORY OF DELHI  
OLD SECRETARIAT, DELHI 110 054**

**SESSION REVIEW**

**Second Part of Second Session of Seventh Legislative Assembly  
(29.07.2021 to 30.07.2021)**

**SUMMONS**

Summons for Second Part of Second Session of the Seventh Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 16.07.2021.

**DURATION OF THE SESSION**

The Second Part of the Second Session of the Seventh Legislative Assembly was conducted from 29<sup>th</sup> July, 2021 and adjourned *sine-die* by the Hon'ble Speaker on 30.07.2021 after holding two (02) Sittings on 29.07.2021 and 30.07.2021.

The Business conducted by the House during the Second Part of Second Session is summarized below.

**HOMAGE**

The House paid homage and observed two minutes silence on the death of :

1. Dr. A.K. Walia, former Health & Finance Minister, Govt. of National Capital Territory of Delhi and Member of Delhi Legislative Assembly
2. Shri Jarnail Singh, former Member of Delhi Legislative Assembly during Fifth and Sixth Legislative Assembly.
3. Shri Kalyan Singh, former Member of Metropolitan Council of Delhi
4. Shri Amar Nath Kumar, former Member of Metropolitan Council of Delhi
5. Security personnel killed in naxalite attack on 03<sup>rd</sup> April, 2021 in Sukma District of Chhattisgarh.
6. Victims of Coronavirus (COVID-19) pandemic.
7. Farmers agitating against the farm laws on Delhi's borders.

## ANNOUNCEMENTS BY CHAIR

1. On 29<sup>th</sup> July, 2021, the Chair congratulated Ms. Mirabai Chanu for winning Silver Medal in the 49 Kg. weightlifting category in the Olympic Games at Tokyo, Japan.
2. On 29<sup>th</sup> July, 2021, the Chair took cognizance of the fact that the officers in the Officers Gallery did not stand up during National Song 'Vande Mataram' as a gesture of respect and directed that the matter be brought to the notice of Chief Secretary, Delhi for necessary action.
3. On 30<sup>th</sup> July, 2021, the Chair announced joining of Shri Raj Kumar (DANICS) as Secretary of Delhi Legislative Assembly on 20.04.2021. The Chair also placed on record the valuable contribution of Shri C. Velmurugan during his tenure as Secretary.

## QUESTIONS

A total of 220 notices of Questions were received during the Session for the Question Hour scheduled for 29 & 30 July, 2021. Out of these 40 Notices of Starred Questions and 158 Notices of Unstarred Questions were admitted. Replies to 38 Starred Questions were provided by the concerned Ministers in the House. The replies to 02 starred questions were not furnished for the reason of falling under 'reserved subject' category. Replies to all Unstarred Questions were tabled in the House. The matter of unsatisfactory and misleading reply to Starred Question No. 23 was referred by the Chair to the Questions and Reference Committee with the directions that the Committee should submit its report within a month.

## RULING BY THE CHAIR

The Chair gave a ruling that the Members of Opposition will be allowed floor time in proportion to their party strength in the House as was being done in the Lok Sabha.

## MATTERS RAISED BY MEMBERS

**Special Mention (Under Rule-280):** 72 Notices for Special Mention were received for the Session. 23 Matters were raised in the session under Rule 280 after balloting and the same have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

### **Short Duration Discussions (Rule-55):**

1. On 29<sup>th</sup> July, 2021 Shri Sanjeev Jha initiated discussion on "*appointment of Delhi Police Commissioner in violation of directions of Hon'ble Supreme Court*".  
Sh. Sanjeev Jha, Hon'ble Member also moved the following Resolution with the leave of the House :

*"This House expresses its strong disapproval over the Ministry of Home Affairs (MHA), Government of India, order dated 27<sup>th</sup> July, 2021 appointing Sh. Rakesh Asthana to the post of Commissioner of Police, Delhi, for a period of one year or till further orders.*

*This MHA order is in complete violation of the Hon'ble Supreme Court of India judgement dated 13<sup>th</sup> March 2019 in the case titled : Prakash Singh Vs Union of India. The judgement clearly lays down that no individual who has less than six months of service left, can be considered for appointment as head of a police force anywhere in the country.*

*It is a widely known fact that Sh. Asthana was to retire from service on 31<sup>st</sup> July – meaning barely two days later.*

*Further, the post of Commissioner of Police, Delhi, belongs to the AGMUT IPS cadre. This appointment of a controversial Gujarat cadre officer, who has faced multiple inquiries on serious charges in the past, will only bring Delhi Police into controversies.*

*Further, it is beyond any reasonable understanding as to why a controversial officer who was removed by this Central government from the post of Special Director, CBI in October 2018 and was not considered fit for the post of CBI Director only very recently, is being imposed on Delhi Police.*

*Given the past track record of this officer, there is a reasonable apprehension that the Central Government will use him for foisting false cases on political rivals to create a reign of terror in the national capital.*

*Such a controversial individual should NOT be heading the police force in the country's national capital.*

*This House directs the Government of NCT of Delhi to convey to the MHA that the appointment order of Sh. Rakesh Asthana be immediately withdrawn and fresh process for the appointment of Commissioner of Police for Delhi be initiated in accordance with proper rules and regulations.”*

06 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Sh. Satyendar Jain, Hon'ble Minister of Home replied to discussion.

The Resolution was put to vote and adopted by voice-vote.

2. On 29<sup>th</sup> July, 2021 Shri Akhilesh Pati Tripathi initiated discussion on “*failure of Municipal Corporations in preventing water logging and maintenance of drains*”. 11 Members participated in the discussion. Sh. Satyendar Jain, Hon'ble Minister of Urban Development replied to discussion.
3. On 30<sup>th</sup> July, 2021 Shri Akhilesh Pati Tripathi initiated discussion on ‘*Unconstitutional and unwarranted interference in the jurisdiction of the Delhi Legislative Assembly and its*

*Committees by Union Government*'. 05 Members participated in the discussion. Shri Satyendar Jain, Hon'ble Minister of Home replied to the discussion.

4. On 30<sup>th</sup> July, 2021 Shri Sanjeev Jha initiated discussion on '*poor condition of road, parks and sanitation facilities of Municipal Corporations of Delhi area severely affecting health and environment in Delhi*'. 04 Members participated in the discussion. Shri Satyendar Jain, Hon'ble Minister of Urban Development replied to the discussion.

#### **Discussion on Matter of Public Interest by Motion (Rule-107)**

1. On 29<sup>th</sup> July, 2021, Ms. Bhavna Gaur, Hon'ble Member moved the following motion:  
*'This House recommends that Sh. Sunder Lal Bahuguna be conferred with "Bharat Ratna" for his enormous and significant contribution in the field of environment*'. 05 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Arvind Kejriwal, Hon'ble Chief Minister expressed his views and proposed an amendment in the motion.  
The following amended Motion was put to vote and adopted by voice-vote unanimously:  
*"This House recommends that Sh. Sunder Lal Bahuguna be conferred with 'Bharat Ratna' for his enormous and significant contribution"*
2. On 30<sup>th</sup> July, 2021, Shri Jarnail Singh, Hon'ble Member moved the following motion:  
*'This House notes with concern that the Union Government has not heeded to the demands by the farmers for withdrawal of the Farm Laws in spite of their peaceful protests;*  
*Keeping in view the genuine demand of the farmers and also the fact that many farmers have lost their lives in this long struggle;*  
*This House strongly recommends that the Union Government should immediately repeal the three Farm Laws and call the farmers association for talks to understand their grievances."*  
03 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Satyendar Jain, Hon'ble Minister of Home replied to the Motion.  
The Motion was put to vote and adopted by voice-vote.
3. On 30<sup>th</sup> July, 2021, Shri Saurabh Bharadwaj, Hon'ble Member also initiated discussion on the following motion:  
*"This House recommends that Doctors and Paramedical Staff of Delhi who have served during the Corona pandemic be selected for the 'Padma Awards'"*.  
The Hon'ble Member also proposed an amendment to the Motion.  
05 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Arvind Kejriwal, Hon'ble Chief Minister expressed his views and agreed to the amendment proposed by Shri Saurabh Bharadwaj.  
The following amended Motion was put to vote and adopted by voice-vote unanimously:

*“This House recommends that Doctors and Paramedical Staff of Delhi who have served during the Corona pandemic be selected for the ‘Padma Awards’.*

*The House also recommends that all Indian Doctors, Nurses and Paramedical Staff be awarded the ‘Bharat Ratna’ in a collective manner.”*

#### **Congratulatory Motion (Rule-114)**

1. On 29 July, 2021, Shri Rohit Kumar, Hon’ble Member moved a congratulatory motion for the ISO 9000 certification of the MLA Constituency Office of Shri Dilip Kumar Pandey, Hon’ble Chief Whip. Shri Vishesh Ravi, Hon’ble Member also expressed his views.
2. On 29 July, 2021, Shri Vinay Mishra, Hon’ble Member moved a congratulatory motion for setting up of the Delhi School Board and Schools of Specialized Excellence by Shri Manish Sisodia, Hon’ble Deputy Chief Minister.
3. On 29 July, 2021, Shri Rituraj Govind, Hon’ble Member moved a congratulatory message on the initiation of tender process for setting up of Multispecialty Hospital in the Kirari Assembly Constituency.

#### **MATTER RAISED WITH THE PERMISSION OF THE CHAIR**

1. On 30<sup>th</sup> July, 2021, Shri Kuldeep Kumar, Hon’ble Member raised the issue of murder of a person in New Kondli by Delhi Police Constable and his associates.
2. On 30<sup>th</sup> July, 2021, Shri Bhupinder Singh Joon, Hon’ble Member raised the issue of imported Chinese Manjha being used in Delhi which was posing a threat to human life and demanded that its import and sale be banned.

#### **DISCIPLINARY ACTION**

1. On 29 July, 2021, the Chair asked Shri Anil Kumar Bajpai, Member to leave the House. As the Member refused to leave, he was escorted out by the Marshalls.
2. On 29 July, 2021, The Chair named Shri Om Prakash Sharma, Member from the remaining part of the sitting of the House on 29/07/2021 on account of his unparliamentary language. The Member refused to withdraw voluntarily and argued with the Chair. As the Member refused to leave, he was escorted out by the Marshalls.
3. On 29 July, 2021, the Chair asked Shri Jitender Mahajan, Member to leave the House as he continued to cause disturbance. As the Member refused to leave, he was escorted out by the Marshalls.
4. On 29 July, 2021, the Chair asked Shri Vijender Gupta, Member to leave the House as he continued to cause disturbance. As the Member refused to leave, he was escorted out by the Marshalls.
5. On 30<sup>th</sup> July, 2021, the Chair asked Shri Jitender Mahajan, Hon’ble Member to leave the House for ten minutes for disturbing the House.

6. On 30<sup>th</sup> July, 2021, the Chair named Shri Om Prakash Sharma, Hon'ble Member for casting aspersions on the Chair and stated that he should be suspended for the next session. Later, Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition requested the Chair to reconsider the decision against Sh. Om Prakash Sharma, Hon'ble Member for next session. The Chair agreed to the request and advised that the Hon'ble Member should accord due respect to the Chair and maintain the dignity of the House.

### **PAPERS LAID**

07 papers were laid on the Table of the House:-

- (i) Annual Report of Delhi Power Company Limited (DPCL) for the Financial Year 2018-19 (Hindi and English Version).
- (ii) Notification No.F.3(600)/Tariff-Fin./DERC/2019-20/6705/061 dated 13/04/21 – regarding Delhi Electricity Regulatory Commission (Renewable Purchase Obligation and Renewable Energy Certificate Framework Implementation) Regulations, 2021.
- (iii) Notification No.F.3(600)/Tariff-Fin./DERC/2019-20/6705/063 dated 13/04/21– regarding Delhi Electricity Regulatory Commission (Business Plan) (First Amendment) Regulations, 2021.
- (iv) Annual Administrative Report 2016-17 alongwith copies of Preview of working of Delhi Transport Corporation for the year 2016-17 (Hindi and English Version).
- (v) Annual Administrative Report 2017-18 alongwith copies of Preview of working of Delhi Transport Corporation for the year 2017-18 (Hindi and English Version).
- (vi) Annual Accounts & Audit Report of Delhi Transport Corporation Employee Provident Fund Trust for the year 2017-18 (Hindi and English Version).
- (vii) Notification No.F.19(17)/Sectt./Tpt./2020/49052 dated 14/06/2021 to regulate the vehicular movement on main Chandni Chowk Road from Red Fort to Fatehpuri Mosque and surrounding area. (Hindi and English Version).

### **LEGISLATION**

1. On 30<sup>th</sup> July, 2021 the Delhi Goods & Services Tax (Amendment) Bill, 2021 was introduced, considered clause-wise and passed by voice vote.
2. On 30<sup>th</sup> July, 2021 the National Capital Territory of Delhi (Incredible India) Bed and Breakfast Establishments (Registration and Regulation) (Amendment) Act, 2021 was introduced, considered clause-wise and passed by voice vote.

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